

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

ST/54766/2014-CU[DB]

(Arising out of Order-in-Original No.6-7/COMMISSIONER/M-II/2014-15 dated 29.05.2014 passed by Commissioner, Central Excise & Service Tax, Meerut-II.)

M/s. Guruteg Bahadur Labour Supplier

...APPELLANT(S)

VERSUS

Commissioner of Central Excise & Service Tax, Meerut-ii

RESPONDENT (S)

APPEARANCE

Absent on call for the Appellant (s)
Shri Mohd. Altaf (Asstt.Commr.) (A.R.) for the Revenue

CORAM:

MRS. ARCHANA WADHWA, HON'BLE MEMBER(JUDICIAL)
SHRI ANIL G. SHAKKARWAR, HON'BLE MEMBER(TECHNICAL)

DATE OF HEARING/DATE OF DECISION : 12.12.2018

FINAL ORDER NO.72861/2018

Per Mrs.Archana Wadhwa :

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance.

2. We also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented on all the dates. It seems that the appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for non-prosecution with liberty

to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and pronounced in the open Court.)

SD/
(ANIL G. SHAKKARWAR)
MEMBER(TECHNICAL)

SD/
(ARCHANA WADHWA)
MEMBER (JUDICIAL)

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